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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010365892026

+ **CS(COMM) 868/2026**

JANHVI KAPOOR

.....Plaintiff

Through: Mr. Asav Rajan, Ms. Abha Shah, Mr. Kashish Chadha, Mr. Devana Shrotriya, Mr. Aditya Shah and Mr. Ragahv Bansal, Advocates.

versus

ASHOK KUMAR/JOHN DOE AND ORS

.....Defendants

Through: Mr. Varun Pathak, Ms. Sana Banyal and Mr. Ranvir Batra, Advocates for D-3/META.
Ms. Mamta Rani Jha, Mr. Rohan Ahuja, Ms. Shruttima Ehersa, Mr. Ankit Tripathi, Ms. Aiswarya Debadarshini and Ms. Jahanvi Agarwal, Advocates for D-4.
Mr. Madhav Khosla, Adv. for D-6.
Mr. Nirupam Lodha, Mr. Kshitij Parashar, Mr. Gautam Wadhwa and Mr. Abhineet Kalia, Advs. for D-10&11.
Ms. Shivani Chaoudhery and Md. Kamran, Advocates for D-12.
Ms. Nidhi Raman, CGSC with Mr. Manish Rawat, GP, Mr. Mohit B., Mr. Abhishek Mohanpuria and Mr. Rishay Raj, Advocates.



CORAM:
HON'BLE MR. JUSTICE A. J. BHAMBHANI

ORDER

% **11.08.2026**

I.A. 21555/2026 (exemption from pre-litigation mediation)

By way of the present application filed under section 12A of Commercial Courts Act, 2015 read with section 151 of the Code of Civil Procedure 1908 ('CPC'), the plaintiff seeks exemption from attempting pre-litigation mediation.

2. Having regard to the facts and circumstances of the present case, and in light of the judgment of the Supreme Court in *Yamini Manohar vs. T.K.D. Keerthi*¹ and of a Division Bench of this court in *Chandra Kishore Chaurasia vs. R A Perfumery Works (P) Ltd.*², the plaintiff is exempted from attempting pre-litigation mediation.
3. The application stands disposed-of.

I.A. 21556/2026 (exemption from filing the certificate under section 63(4)(c))

4. By way of the present application filed under section 151 of the CPC, the plaintiff seeks exemption from filing the required certificate/affidavit under section 63(4)(c) of the Bharatiya Sakshya Adhiniyam, 2023.
5. For the reasons stated in the application, which is duly supported by affidavit, the application is allowed.
6. Let the required certificate be filed within 02 weeks.
7. The application stands disposed-of.

¹ (2024) 5 SCC 815

² 2022 SCC OnLine Del 3529



I.A. 21557/2026 (exemption from giving written notice to the government authority i.e., D-20 & 21)

8. By way of the present application filed under section 80(2) read with section 151 of the CPC, the plaintiff seeks exemption from instituting the present suit without serving the 02 months' prior notice on the government authorities *i.e.*, defendants Nos. 20 and 21.
9. For the reasons stated in the application, which is duly supported by affidavit, the application is allowed.
10. The condition of serving the two months' prior notice under section 80 of the CPC on the said defendants is *waived*.
11. Application stands disposed-of.

I.A. 21558/2026 (extension of time for filing court-fee)

12. By way of the present application filed under section 149 of the CPC, the plaintiff seeks extension of time for filing the requisite court-fees.
13. For the reasons stated in the application, which is duly supported by affidavit, the application is allowed.
14. Let the requisite court-fee be filed within 02 weeks.
15. The application stands disposed-of.

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16. Let the plaint be registered as a suit.
17. Issue summons in the suit.
18. Learned counsel, as above, appear on behalf of the defendants on advance copy; accept summons; and seek time to file written statements.
19. Learned counsel appearing for defendant No.12 points-out that the correct entity that should have been made party-defendant in the



matter is GoDaddy.Com LLC and not GoDaddy India Web Services Private Limited. Accordingly, the plaintiff is directed to file an Amended Memo of Parties substituting defendant No.12 with the correct entity.

20. Upon the plaintiff taking requisite steps, let summons be sent to the remaining defendants by all permissible modes, returnable for the next date.
21. Let written statements to the plaint be filed within 30 days alongwith affidavit of admission/denial of the documents filed by the plaintiff. The plaintiff may file replications to the written statements within 30 days thereafter, alongwith affidavit of admission/denial of the documents filed by defendants.
22. Re-notify before court on 17th August 2026.

I.A. 21554/2026 (For *ex-parte ad-interim* injunction)

23. By way of the present application filed under Order XXXIX Rules 1 and 2 read with section 151 of the CPC, the plaintiff seeks an order of *ex-parte ad-interim* injunction against the defendants.
24. Issue notice.
25. Learned counsel, as above, appear on behalf of the defendants on advance copy; accept notice; and seek time to file replies.
26. Upon the plaintiff taking steps, let notice be sent to the remaining defendants by all permissible modes, returnable for the next date.
27. After a very detailed hearing in the matter, this court is of the view that the claims in the plaint and the prayers sought in the present application are over-broad, not only because of the nature of relief



sought, but also for the reason that relief has been claimed against a total of 6884 URLs, across various categories.

28. This court is accordingly not inclined to grant to the plaintiff a blanket order injunction or directing the removal or take-down of all 6884 URLs that have been made subject matter of the present suit.
29. Furthermore, upon considering the various categories of URLs in respect of which relief is sought, learned counsel appearing for the plaintiff is directed to set-out in tabular form the thousands of URLs, classifying the impugned URLs, social media accounts and other digital material pertaining to the plaintiff into the following 03 categories: *one*, content that is *ex-facie* pornographic and sexually vulgar; *two*, content that can *ex-facie* be seen to be directly monetising the plaintiff's personality rights; and *three*, content that uses the name and likeness of the plaintiff to indirectly promote sale of merchandise and services.
30. That being said, on a preliminary appreciation of the matter, insofar as the impugned URLs that appear at serial Nos.1 to 552 of the annexure to the plaint are concerned, those appear *ex-facie* to be grossly sexually vulgar/pornographic content and evidently do not carry any permission from the plaintiff.
31. To that extent therefore, this court is of the view that the plaintiff has succeeded in making-out a *prima-facie* case in its favour; that the balance of convenience also lies in favour of the plaintiff and against the defendants; and it would appear that irreparable loss and injury would be caused to the plaintiff if the interim injunction as prayed-for is not granted.



32. Accordingly, defendants Nos. 20 and 21 are directed to forthwith remove/take-down the impugned URLs that appear at serial Nos. 1 to 552 of the annexure to the plaint within 03 weeks.
33. Re-notify before court on 17th August 2026.

A. J. BHAMBHANI, J

AUGUST 11, 2026
V.Rawat